

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.20/252/PB/2018

IN THE MATTER OF:

Chadha Developers & Promoters Pvt. Ltd. Applicant/petitioners
Vs.
Registrar of Companies Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)


For the Applicant/petitioner : Ms. Nikita Choukse, Adv.

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as respondent no. 2. Amended memo of parties be filed by the petitioner within two days.

Notice of the petition for 12th February, 2018 to the respondents be issued. Process dasti.

List the matter on 12th February, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

10.01.2018
V.Sethi